

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

(IB)-188 (ND)/2017

IN THE MATTER OF:

M/s. Vasco Travel (P) Limited .. PETITIONER

Vs.

M/s. Unitech. Limited ... RESPONDENT

SECTION :

Under Section 9 IBC Code, 2016

Order delivered on 02.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/applicant : -

For the Respondents : Mr. Abhimanu Bhandari, Advocate

Mr. Rajiv Virmani, Advocate

For Intervener : Mr. Abhishek Anand, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that the petition is likely to be withdrawn and that a week's time may be granted for the said purpose. A week's time is granted to file a formal application for withdrawal of the petition.

Let the matter be listed on 09.8.2017 for the said purpose, failing which for arguments.

S//-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
02.8.2017